

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No. 132 of 2013 &**  
**I.A. No.199 of 2013**

**Dated : 31<sup>st</sup> July, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s. Chemplast Sanmar Ltd. ... Appellant(s)**

**Versus**

**M/s. Cuddalore Powergen Corporation Ltd. & Ors. .. Respondent(s)**

Counsel for the Appellant(s) : Mr. K.V. Mohan  
Mr. K.V. Balakrishnan

Counsel for the Respondent(s): Ms. Meenakshi for R.1  
Mr. S. Vallinayagam for R.2

**ORDER**

Ms. Meenakshi, the learned counsel has filed Vakalatnama on behalf of Respondent No.1 and Mr. Vallinayagam, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.2 and they seek some time to file the reply. Accordingly, they are directed to file the same on or before 02.09.2013 after serving copy on the other side.

Post the matter on **06.09.2013.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

Ts/pg